

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated, Shillong the 25th August 2020

No. HCM.III/16/2014-18/JUDL/ 32 : In view of notification no. HCM.III/ 16/2014-18/JUDL/31-A issued today, **henceforth**, all matters relating to collection of tolls in check gates and weighbridges on public roads as well as settlement of such check gates and weighbridges, filed under Article 226 of the Constitution of India, shall be entertained and heard by a Single Bench.

By order,

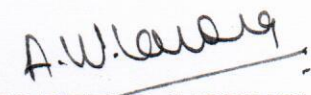

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/16/2014-18/JUDL/ 32-A

Dated, Shillong the 25th August 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit Vasantryo More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
8. The President/ Secretary, High Court Bar Association, Shillong.
9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
- ✓ 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


JOINT REGISTRAR (LISTING)

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27/8/20